

Sub: Directions of NGT in OA No. 639/2018 in the matter of Shailesh Singh Vs State of Haryana and in OA No. 624/2018 in the matter of Gaurav Jain Vs State of Haryana and others.

Hon'ble NGT vide its order dated 05.11.2019 in OA No. 639/2018 in the matter of Shailesh Singh Vs State of Haryana and in OA No. 624/2018 in the matter of Gaurav Jain Vs State of Haryana and others directed State of Haryana directed to shorten the period of inspection at higher frequencies preferably as follows:

Period of mandatory inspections:

- | | |
|-------------------------------------|------------|
| a) Highly polluting 17 Category: | 3 months |
| b) Other Red Category: | 6 months |
| c) Orange Category: | 1 year |
| d) Green Category : | 2 years |
| e) CBWTF/CHWSRDF/ CMSWTDF/CETP/STP: | 3 months → |

Hon'ble Tribunal further directed this will not dispense with inspections wherever situations so require in the wisdom of the Board and environmental exigencies. Revised norms for inspections may be placed on record before the next date.

In this regard, Haryana State Pollution Control Board vide order endst. No. HSPCB/PLG-14/2020/1332-1365 dated 11.02.2020, (copy annexed as Annexure-I) has modified/amended inspection policy regarding periodicity/frequency for mandatory inspection/projects covered under consent management.

This report may kindly taken on the record and delay in submitting in revised policy may please be condoned.



(Keshni Anand Arora)
Chief Secretary, Govt. of Haryana

Dated:- 03/03/20

Enclst No/PS/12/2020/ Spl. 02
To

The Registrar,
National Green Tribunal,
New Delhi.



HARYANA STATE POLLUTION CONTROL BOARD

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Office Order

Whereas, inspection policy was circulated vide Head Office order Endst. No. HSPCB/PLG-142/2016/5371-95 dated 24.02.2016 wherein the periodicity for inspection/sampling of the industries/projects covered under Red and Orange categories was prescribed under Para no. 4.2.4 of the said policy;

Whereas, after coverage of Green Category of the industries/projects under consent management, the periodicity for inspection/sampling of Green category of industries/projects for mandatory inspection was prescribed for 07 years vide order Endst. No. HSPCB/2017/3145-3170 dated 07.03.2017 in partial modification/amendment in the Para no. 4.2.4 of the above said inspection policy of the Board;

Whereas, further Green category of industries/projects were exempted from mandatory inspection vide Head Office Order Endst. No. HSPCB/2017/5635 dated 26.10.2017, having a history of satisfactory compliance of environmental laws and prescribed norms subject to the conditions mentioned therein;

Whereas, periodicity/frequency of mandatory inspection of industries/projects covered under consent management was increased in partial modification/amendment in the Para No. 4.2.4 of inspection policy, vide Head Office Order Endst. No. HSPCB/PLG-14/2019/556-580 dated 30.10.2019, as per detail given below:-

- | | | |
|--|---|----------------------|
| (i) Highly polluting 17 category and red category of units | : | 1 years |
| (ii) Red category other then 17 category | : | 1 years |
| (iii) Orange Category | : | 2 years |
| (iv) Green Category | : | 3 years |
| (v) CBWTF/ CHWSTDF/ CMSWTDF/CETP/ STP | : | Once in three months |

Whereas, Hon'ble NGT in its order dated 05.11.2019 passed in the matter of O.A. No. 639/2018 with O.A. No. 624/2018 titled as Shailesh Singh V/s State of Haryana & Ors. with Gaurav Jain V/s State of Haryana & others, has directed state of Haryana to shorten the period of inspection of industries at higher frequencies preferably as follows:-

- | | | |
|---------------------------------------|---|----------|
| (i) Highly polluting 17 category | : | 3 months |
| (ii) Other Red category | : | 6 months |
| (iii) Orange Category | : | 1 years |
| (iv) Green Category | : | 2 years |
| (v) CBWTF/ CHWSTDF/ CMSWTDF/CETP/ STP | : | 3 months |

Whereas, for compliance of the above said order dated 05.11.2019 of Hon'ble NGT, Central Pollution Control Board has issued the directions to all State Pollution Control Boards/Pollution Control Committees vide letter no. 9931-9972 dated 12.12.2019, under section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 to adhere to the inspection frequency for environmental surveillance of industries as mentioned in the said order.

In view of above and in partial modification/amendment in the Para No. 4.2.4 of inspection policy already issued vide order endst. No. HSPCB/PLG-142/2016/5371-95 dated 24.02.2016 and amended further vide subsequent order endst. No. HSPCB/2017/3145-3170 dated 07.03.2017, order endst. No. HSPCB/2017/5635 dated 26.10.2017 and order endst. No. HSPCB/PLG-14/2019/556-580 dated 30.10.2019, the periodicity/frequency for mandatory inspection of industries/projects covered under consent management is prescribed as under:-

- | | | |
|---------------------------------------|---|----------|
| (i) Highly polluting 17 category | : | 3 months |
| (ii) Other Red category | : | 6 months |
| (iii) Orange Category | : | 1 years |
| (iv) Green Category | : | 2 years |
| (v) CBWTF/ CHWSTDF/ CMSWTDF/CETP/ STP | : | 3 months |

These orders shall come into force with immediate effect.

Dated Panchkula, the
11th February, 2020

Ashok Kheterpal
Chairman

Endst. No. HSPCB/PLG-14/2020/ 1332-39

Dated: 11/02/2020

A copy of the above is forwarded to the following for information:-

1. The Chief Secretary to Govt. Haryana, Chandigarh
2. The Chairman, Central Pollution Control Board, East Arjun Nagar, New Delhi.
3. The Additional Chief Secretary to Govt. Haryana, Department of Environment and Climate Change, Chandigarh.
4. The Additional Chief Secretary to Govt. Haryana, Public Health and Engineering Department, Chandigarh.
5. The Additional Chief Secretary to Govt. Haryana, Irrigation Department, Chandigarh.
6. The Additional Chief Secretary to Govt. Haryana, Urban Local Bodies Department, Chandigarh.
7. The Additional Chief Secretary to Govt. Haryana, Industries and Commerce Department, Chandigarh.
8. The Principal Secretary to Govt. Haryana, Town and Country Planning Department, Chandigarh

Ravi
Sr. Environmental Engineer (Planning)

o/c For Chairman

Endst. No. HSPCB/PLG-14/2020/ 1340-65

Dated: 11/02/2020

A copy of the above is forwarded to the following for information and immediate necessary action:-

1. All section Incharges in Head Office of the Board.
2. All Regional officers of the Board in the field.
3. Sr. Environmental Engineer-IT Cell. for making necessary changes in the online module of mandatory inspection.
4. Nodal Officer (IT) for uploading the order on the website of the Board.

Ravi
Sr. Environmental Engineer (Planning)

o/c For Chairman

Endst. No. HSPCB/PLG-14/2020/ 1366-67

Dated: 11/02/2020

A copy of the above is forwarded to the following for information of the officers please:-

1. P.S. to Chairman.
2. P.A. to Member Secretary.

Ravi
Sr. Environmental Engineer (Planning)

o/c For Chairman